

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) No. 113/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th February 2018, 10.30 A.M

Name of the Company		Era Infra Engineering Ltd. -Vs- Hindustan National Glass & Industries Ltd.		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1)	Ratnadeep Banerjee Advocate.		Corporate Debtor	
2.	ATASI SARKAR Advocate.		Hindustan National Glass & Industries Ltd.	14.2.18
3.	Manju Bhattacharya Advocate		Operational Creditor	
4.	Mr. Achin Goyal Adv.		Era Infra Engineering Ltd.	
	Mr. Atul Dutt Adv.			

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor sought leave to file Vakalatnama along with the Board Resolution within 2 days. Leave is granted.

Corporate debtor is hereby directed to file its reply within 7 days after serving a copy of reply to the operational creditor and the operational creditor is hereby directed to file rejoinder, if any, within 7 days on receipt of the reply with a copy in advance to the corporate debtor.

It is submitted from both sides that talks of settlement is going on.

List it on 14/03/2018 for reporting settlement or for
filing reply.

Sd

(Jinan K.R.)
Member (j)